our Backward brethren? If we cannot prepare leadership from these people, we may have troubles as we are facing recently in Assam and other places.

MR. CHAIRMAN: It is an argument.

IMPROVEMENT OF CONDITIONS OF SCHEDULED TRIBES

†*20. SHRIMATI CHANDRAVATI LAKHANPAL: Will the Minister for HOME AFFAIRS be pleased to state:

- (a) the amount set apart in each State for the improvement of the economic and educational conditions of the scheduled tribes under the Five Year Plan; and
- (b) how much of this amount has already been spent by each State?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No State-wise distribution of funds provided under the Five Year Plan for the welfare of Scheduled Tribes has been made. Grants-in-aid to the States are made annually under Article 275(1) of the Constitution for the development schemes undertaken by the State Government for promoting the welfare of Scheduled Tribes and raising the level of administration of Scheduled Areas on the basis of the financial position of the State and the nature of the schemes submitted. Amounts allotted various State Governments during the years 1951-52 and 1952-53 are given in Chapter XII of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year ending 1952 copies of which have already been laid on the Table of the House. A statement showing the ceilings fixed for the year 1953-54 is laid on the Table of the House.

(b) The information is being collected and will be laid on the Table of the House in due course.

Statement

Name of the State		for	Ceilings fixed for the year 1953-54	
Part A States -				
1. Assam—				
(a) Under fir of article	at j 2 7 5	provis	o	15.00
(b) Under sub of second article 27:	cla pro	us e (a viso o) f	40.00
(c) Under sul of secon	5-cla	ause (b	o)	40 00
of article	2 7 5	(1).	•	55.00
				110.00
2. Bihar .		•		21.00
3. Bombay .				12.00
4. Madhya Piade	sh			19.00
5. Madras .				9.50
6. Orissa .				24.50
7. Punjab .				6.00
8. West Bengal				10.00
Part B States—				
1. Hyderabad				5.00
2. Madhya Bhara	t	•	•	7.00
3. Mysore		•	•	1.00
4. Rajasthan	•	•	•	8.00
5. Saurashtra	•	•	•	1.00
6. Travancore-Co	chir	1.		1.00
	To	TAL	-	235.00

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether all the States have spent their full quota allocated to them for that particular period?

Shri B. N. DATAR: Generally they are spending the full quota. Only in a few cases there were some lapses.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know if the Government are satisfied with the rate of progress made so far by each State?

SHRI B. N. DATAR: The rate of progress is fairly satisfactory.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether the

[†]Postponed from the 23rd November 1953.

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developmental schemes include programmes for social, cultural and moral uplift of the tribal people—particularly for women?

SHRI B. N. DATAR: They do come under the various heads mentioned in our letter to the State Governments.

SHRIMATI CHANDRAVATI LAKH ANPAL: I want to know whether social work being carried on by voluntary agencies also.

SHRI B. N. DATAR: They are carried on generally through non-official agencies and where non-official agencies are not available then through Government agencies.

SHRIMATI CHANDRAVATI LAKH-ANPAL: May I know whether these non-official agencies are being helped by the Government?

SHRI B. N. DATAR: Yes, they are being helped after their schemes are sanctioned.

SHRI H. N. KUNZRU: Have Government seen to it that all the States concerned prepare five-year plans for the expenditure of the money allotted for the development of the Scheduled Tribes?

Shri B. N. DATAR: We have requested the State Governments to prepare three-year plans in the first instance so that the amounts allotted to them may not lapse.

SHRI H. N. KUNZRU: Does that mean that during the last two years the States were not asked to do this?

Shri B. N. DATAR: During the last two years they had certain schemes which were meant more or less for one year. Now that we found that some amounts lapsed we requested the State Governments to have schemes made for three years.

SHRI H. N. KUNZRU: Which are those States?

SHRI B. N. DATAP I have not got the names of those with me.

WRITTEN ANSWERS TO QUESTIC€'S

REQUISITION OF INDIAN TECHNICIANS BY OTHER CO. FIES

23. SHRI P. SUNDARAYYA: Will the Minister E be pleased to state:

(a) the number of Indian technicians whose services have been requisitioned by other countries so far under various technical co-operation and assistance chemes;

(b) the qualifications of and the positions held by each of them in India:

- (c) the countries to which, and the purposes for which, they have been sent; and
- (d) what reports have been received from the recipient countries regarding the work of these technicians?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) 69.

(b), (c) and (d). A statement is laid on the Table. [See Appendix VI, Annexure No. 11.]

IMPORT DUTY ON MINERAL OILS AND PETROLEUM

24. Shri B. RATH: Will the Minister for Finance be pleased to state the amount of import duty collected on mineral oils, petroleum and petroleum products during the first half of 1953-54?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): The import duty collected on mineral oils including petroleum and petroleum products during the period in question is Rs. 19,29,71,435. This includes an amount of Rs. 14,34,68,404 collected as import duty on Motor spirit including